

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
LOK SABHA  
UNSTARRED QUESTION NO. 2175  
TO BE ANSWERED ON: 12.03.2025

**SHARING OF AADHAAR BASED DATA**

†2175. SHRI DARSHAN SINGH CHOUDHARY:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has made Aadhaar mandatory for beneficiaries of Government schemes;
- (b) if so, the details thereof;
- (c) whether the data collected under the said schemes is being stored in a secure and confidential manner and if so, the details thereof;
- (d) whether the Government has laid down clear guidelines for the use and sharing of data collected under such schemes; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI JITIN PRASADA)

(a) to (e): As per the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, Aadhaar may be required by the Government for certain schemes, which are funded from Consolidated Fund of India/State, for verifying the identity of beneficiaries to prevent fraud and ensure that the benefits reach the right people. The Act also states that if someone doesn't have Aadhaar, they cannot be denied benefits. In such cases, they have to apply for Aadhaar and till the time, the Aadhaar is not issued, they can use alternative identity documents to access the scheme. This ensures that no eligible person is excluded from government schemes due to a lack of Aadhaar. The Aadhaar Act also mandates every user agency to ensure that the identity information of the Aadhaar number holders collected during authentication and any other information generated during the authentication process is kept confidential, secure and protected against access and use and disclosure not permitted under the Act and regulations.

The Act provides that core biometric information collected by the Unique identification Authority of India (UIDAI) shall not be shared with anyone for any reason. This information shall only be used for generation of Aadhaar numbers and providing authentication services. Further, it provides that the identity information available with a user agency shall be used/disclosed only for the purposes informed in writing to the Aadhaar number holder at the time of submitting any information for authentication or offline verification. UIDAI have issued guidelines for the use and sharing of data collected under government schemes to facilitate a smooth, seamless, efficient, transparent and error-free targeted delivery of benefits, services and subsidies to residents. The guidelines carefully cater the compliance with provisions of data protection, data storage and privacy of residents, and at the same time, the need to enable better access to services for residents.

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